

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-294 (PB)/2017

IN THE MATTER OF:

BMI Minerals Pvt. Ltd.

.... Applicant/Petitioner

Vs

Fenace Auto Limited

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner

: Shri Deepak Kumar Khaitan, Practising Co. Secy.

For the Respondent

: Mr. Ravinder Singh, Ms.Raveesha Gupta, Advs.

ORDER

The instant petition filed under Section 9 prays for triggering of insolvency process against the Corporate Debtor. At the outset, it is appropriate to mention that the Corporate Debtor is already facing the proceeding for initiation insolvency resolution process in (IB) 364(ND)/2017. The aforesaid position has been accepted by the Counsel for the Corporate Debtor. The matter is now posted for 08.11.2017.



Despite the time given, no reply has been filed. Let reply be now filed within two weeks with a copy in advance to the Counsel opposite. The filing of reply shall be subject to payment of Rs. 5,000/- as cost. Rejoinder, if any, be filed within a week thereafter.

List on 4th December, 2017.

Sd L

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd L

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

07.11.2017
V.Sethi